

year 1974 in order to ensure easy availability of pesticides as well as to stabilise the price through their formulation within the State

(vii) The Government is encouraging the local industry to produce more pesticides with the object of breaking the monopoly and develop keen competition in the market

(viii) The State Governments have been advised to maintain a buffer stock of pesticides in the State to ensure supply during emergencies as well as to stabilise the price of pesticides

(ix) Some State Governments have also been giving subsidies on pesticides to small and marginal farmers ranging from 25 per cent to 50 per cent under their State scheme

(x) The total incidence of customs duty on Phosalone—technical grade material has been reduced from 75 per cent to 45 per cent. As regards other pesticides recommended for Custom Duty concession by the Committee appointed by Government the matter is under consideration

Amendment to wakf Act

1081 DR VASANT KUMAR PANDI Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state.

(a) whether Government are actively considering amendment, to Wakf Act on the basis of the recommendations of the Wakf Inquiry Committee report already submitted to Government to plug loop-holes and bring effective management in the same

(b) if so, what progress has been made in the matter, and

(c) when will the amending Bill be introduced in the House?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) Yes, Sir

2500 L. S.—5

(b) and (c) The Report of the Wakf Inquiry Committee, which had been laid on the Table of both Houses of Parliament, was sent to the State Governments, the State Wakf Boards and the Central Wakf Council for comments. Replies from a number of State Governments and State Wakf Boards have been received. The comments of the Central Wakf Council are yet to be received. Meantime, action has been initiated to examine the recommendations of the Committee. After the comments of the State Governments the State Wakf Boards and the Central Wakf Council are received and the examination of the recommendations of the Committee, both from the legal and Constitutional angles is over. An amending Bill will be introduced in Parliament.

भारतीय खाद्य निगम, आगरा के जिला प्रबंधक तथा सहायक प्रबंधक के विरुद्ध कार्यवाही

1082 श्री रामजीलाल सुमन : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि

(क) क्या भारतीय खाद्य निगम के आगरा जिला कार्यालय में किये गये गोलमाल और ज्यादतियों के सम्बन्ध में जिला प्रबंधक तथा सहायक प्रबंधक के खिलाफ कोई कार्यवाही की गई है,

(ख) यदि हा, तो तत्सम्बन्धी ब्यौरा क्या है ?

कृषि तथा सिंचाई मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह) (क) जिला प्रबंधक और सहायक प्रबंधक के विरुद्ध आरोपों की जांच की गई थी लेकिन ये आरोप साबित नहीं हो सके।

(ख) प्रश्न ही नहीं उठता।